

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA 2426/92 .. Date of decision: 24.03.93

Sh. V.D. Sharma .. Applicant

Versus

Union of India & Ors... Respondents

For the applicant .. Sh. K.L. Mahindru, Counsel.

For the respondents .. Sh. K.S. Dhingra, Counsel.

CORAM

Hon`ble Sh. N.V.Krishnan, Vice Chairman

Hon`ble Sh. B.S. Hedge, Member (J)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not ?

JUDGEMENT (Oral)

(Delivered by Hon`ble Sh. N.V.Krishnan, V.C.)

The original application has been filed by the applicant to give proforma promotion as A.C.S.O. with effect from 01.02.82 because while he was away on deputation, his juniors were promoted.

..2..

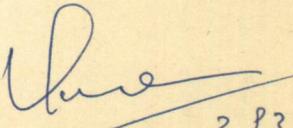
2. When the case was taken up today, the learned counsel for the respondents brought to our notice a letter dated 23.03.93 addressed by the Joint Secretary (1st Respondent) to the applicant, conveying the approval of the competent authority to the grant of proforma promotion to him with effect from 01.02.82. A copy of this order had been shown to the learned counsel for the applicant today and is kept on record. He is satisfied that, by this letter, the relief sought by him has been granted by the respondents.

3. In the circumstance, we are of the view ~~of the~~ ^{that} this OA has become infructuous and nothing is left for adjudication and we, therefore, dismiss the application as having become infructuous.

No costs.


(B.S. Hegde)

Member(J)


N.V. Krishnan
24.3.93

Vice Chairman